

LOK SABHA  
UNSTARRED QUESTION NO. 1184  
TO BE ANSWERED ON 14.12.2022

ARREARS TO THE TEXTILE MILLS

1184. SHRI KESINENI SRINIVAS:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state :

- (a) whether it is a fact that the Union Government and the State Government of Andhra Pradesh owe arrears to the textile mills;
- (b) if so, State-wise details of the arrears so owed by the Government;
- (c) the details of the steps being taken to enhance efficiency, correct demand-supply mismatch in the textile industry;
- (d) whether the Government is taking any step to regulate MCX Trading in order to prevent market distortion by the middlemen owing to lower prices; and
- (e) if so, the details thereof and if not, the reasons therefor?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (श्रीमती दर्शना जरदोश)  
THE MINISTER OF STATE FOR TEXTILES  
(SMT. DARSHANA JARDOSH)

(a): No, Sir.

(b): Does not arise.

(c): Government is implementing various schemes/ programmes to enhance efficiency of the textile sector and encourage investments and exports. These includes Production Linked Incentive Scheme, Pradhan Mantri Mega Integrated Textile Region and Apparel, National Technical Textiles Mission, Scheme for Integrated Textile Parks, SAMARTH- Scheme for Capacity Building in Textile Sector, Silk Samagra 2.0, National Handloom Development Programme, Raw Material Supply Scheme, National Handicraft Development Programme, Comprehensive Handicrafts Cluster Development Scheme, etc

(d) & (e): Textile Advisory Group (TAG) comprising Senior Government officials, experts and other stakeholders has been set up to deliberate and recommend on issues pertaining to the entire cotton value chain, including finding structured solutions to contain market distortions and volatility in prices of cotton.

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